

ACT No. XXIII OF 1858.



PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

*(Received the assent of the Governor General on the 12th June 1858.)*

AN ACT for bringing the District of Kurnool under the Laws of the Presidency of Fort Saint George.

WHEREAS it is expedient that the District of Kurnool should be brought under the Laws of the Presidency of Fort Saint George. It is enacted as follows:—

Act repealed.

I. Act X of 1843 is hereby repealed.

II. It is hereby enacted that, from and after the first day of July 1858, the District of Kurnool shall be subject to the Laws in force for the administration of Justice and collection of the Revenue in the several Zillahs and Collectorates under the Presidency of Fort Saint George.

Kurnool placed under the operation of the general Laws.

